

Open Court

**CENTRAL ADMINISTRATIVE TRIBUNAL,
ALLAHABAD BENCH, ALLAHABAD**

Allahabad, this the 12th day of September, 2018

Present :

Hon'ble Mr. Justice Bharat Bhushan, Member-J

Original Application No.330/01508/2017

Vishal a/a 26 years, S/o Late Ashok Kumar, R/o House No.25/147, Naya Bans, Balmiki basti, Lohamandi, District Agra, U.P.

.....Applicant.

By Advocate -Shri Piyush Dubey

V E R S U S

1. Union of India through Secretary, Ministry of Defence, New Delhi.
2. Under Secretary/ Awar Secretary, Ministry of Defence, Room No.323, Third Floor, B Wing, Sena Bhawan, New Delhi.

..... Respondents

By Advocate : Ms. Shikha Dixit

O R D E R

By Hon'ble Mr. Justice Bharat Bhushan, Member-J :

This OA has been moved for retiral dues of the father of the applicant as well as for compassionate appointment. Learned counsel for the applicant has informed that all retiral dues have been paid. He has further drawn the attention of this Tribunal in Para 03 of the counter wherein the department has admitted that the matter of compassionate appointment of the applicant is

pending consideration. The relevant portion of this para is reproduced as below :-

"It is further submitted that the Ministry vide letter dated 23.01.2018 has requested the applicant to send all his details as per prescribed format for enabling this Ministry to consider his application for compassionate appointment along with other applications. It is mentioned that appointment on compassionate ground is subject to availability of vacancies in the prescribed quota, dependent and other parameters and vis-a-vis the number of applicants."

2. Evidently, the matter of compassionate appointment is pending consideration. Learned counsel for the applicant has requested for disposal of this Original Application. The Tribunal believes that no useful purpose will be served to keep this OA pending. The grievance of the applicant can be redressed by disposal of his request for compassionate appointment.

3. In view of the limited prayer made by the counsel for the applicant but without commenting anything on the merits of the case, the OA is disposed off with direction to respondent No.2/Competent Authority to decide the request of the applicant for compassionate appointment by passing a reasoned and speaking order within a period of six months from the date of receipt of a certified copy of this order. No order as to costs.

Member-J

RKM/

